

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2072
TO BE ANSWERED ON 08.08.2024**

ABOLITION OF CHILD LABOUR

**2072. SHRI ANIL KUMAR YADAV MANDADI:
DR. M. THAMBIDURAI:**

Will the Minister of Labour and Employment be pleased to state:

- (a) the details of recent data collected by Government regarding statistics on child labour in the country, State-wise;**
- (b) whether child labour has increased in the country after COVID-19 pandemic;**
- (c) the details of steps taken by Government to abolish child labour in the country; and**
- (d) whether Government has any proposal to bring in comprehensive steps to tackle the menace of child labour and improve their conditions across the country, if so, the details thereof, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Government has taken various measures and have made efforts to prevent child labour which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The details of statutory and legislative measures, rehabilitation strategy are as under:

(i) The Child and Adolescent Labour (Prohibition & Regulation) Act, 1986 inter-alia covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.

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(ii) Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988 inter -alia, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.

(iii) Ministry of Labour & Employment has framed model State Action Plan enumerating action points to be taken by respective State Governments for eradication of child labour.

(iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has been subsumed under Samagra Shiksha Abhiyan (SSA), Scheme with effect from 01.04.2021.

As per “Crime in India” a publication of National Crime Records Bureau, there were 476, 613 and 751 number of cases during calendar year 2020, 2021 and 2022 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. The State / Union Territories wise details are at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 2072 FOR 08.08.2024 RAISED BY SHRI ANIL KUMAR YADAV MANDADI AND DR. M. THAMBIDURAI REGARDING ABOLITION OF CHILD LABOUR

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories –wise during 2020 to 2022:

S.L	State/UT	2020	2021	2022
1	Andhra Pradesh	37	12	15
2	Arunachal Pradesh	1	0	3
3	Assam	40	78	86
4	Bihar	3	14	98
5	Chhattisgarh	0	0	0
6	Gujarat	39	40	42
7	Haryana	1	12	4
8	Himachal Pradesh	1	0	0
9	Jharkhand	27	5	6
10	Karnataka	54	58	62
11	Kerala	0	3	0
12	Madhya Pradesh	1	5	0
13	Maharashtra	29	57	87
14	Meghalaya	0	0	0
15	Mizoram	0	0	1
16	Odisha	0	6	0
17	Punjab	11	8	13
18	Rajasthan	30	19	28
19	Tamil Nadu	2	26	29
20	Telangana	147	224	175
21	Tripura	1	0	0
22	Uttar Pradesh	1	1	10
23	Uttarakhand	41	25	54
24	West Bengal	3	2	0
25	Chandigarh	1	7	2
26	D&N Haveli and Daman & Diu+	0	0	0
27	Delhi	6	11	36
	TOTAL (ALL INDIA)	476	613	751

Source: Crime in India, National Crime Records Bureau.
